

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) CC NO. 500 OF 2016

WITH

INTERLOCUTORY APPLICATION NOS. 1-2

(Applications for Condonation of Delay in filing and refiling the SLP)

M/s. Greater Nodia Industrial Development Authority

.....Petitioner

Versus

Commissioner of Customs, Central Excise & Service Tax, Nodia

....Respondent

OFFICE REPORT

The matter above-mentioned has been filed by Ms. Pragya Baghel, Advocate on behalf of the Petitioner against the Judgment and Order dated 21st August, 2015 of the High Court of Judicature at Allahabad in Review Application No. 168373 of 2015 In Central Excise Appeal No. 54 of 2015. There is delay of 15 days in filing and 2 days in refiling the SLP.

It is submitted that SLP (C) No.23728 of 2015 between same parties, challenging the main order was listed before the Hon'ble Court on 24th September, 2015 when the Hon'ble Court was pleased to direct issue notice and the same is pending for hearing. Copy of the Record of Proceedings dated 24th September, 2015 is enclosed herewith for the kind perusal of the Hon'ble Court.

The matter is listed before the Hon'ble Court with this Office Report

Dated this the 11th Day of January, 2016.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Praveen Swarup, Advocate
25, Lawyers' Chambers,
Supreme Court of India
New Delhi

ASSISTANT REGISTRAR